

(1) 11

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

RA 256/93 in  
DA 273/88

Date of decision: 25.8.93

Sri Gaffoor

... Petitioner.

Versus

Union of India  
through the Secretary,  
Ministry of Defence, New Delhi  
and two ors.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

This application for review was filed in the year 1989 for seeking review of the judgement in O.A.273/88. The office having noticed certain defects, the same were duly notified for correction. The defects not having been rectified, the matter was listed before the court today. None appeared though called twice. The defects have also not been rectified. Hence, the RA is dismissed for non-prosecution.

*Adige*  
(S.R. ADIGE)

MEMBER(A)

*Malimath*  
(V.S. MALIMATH)  
CHAIRMAN

1SRD  
250893